

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH AT BHOPAL
EXECUTION APPLICATION No. 02/2022

IN
O.A. NO. 23/2021

IN THE MATTER OF:

APPLICANT:

Swami Narhariyanand Sarovar

//VERSUS//

RESPONDENTS:

State of MP. & Ors.

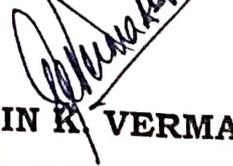
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SUBMITTED BY;

RESPONDENTS

THROUGH;



(SACHIN K. VERMA ADV)

COUNSEL FOR RESPONDENTS NO. 2 & 3

Place: BHOPAL

Date: 04/08/2023

①

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State of MP. & Ors.

COMPLAINEE CUM ACTION TAKEN REPORT OF ORDER DATED
07/07/2023

The Respondent State of MP and the Municipal Council Saikheda most respectfully submit as follows:-

1. The Hon'ble Tribunal vide its order dated 07/07/2023 passed a detailed order seeking compliance to the directions passed by the Hon'ble Tribunal while disposing of OA No. 23/2021 vide order dated 31/08/2021. The directions so passed while disposing the matter are quoted below:-

"1. Respondents/authorities are directed that the sewage Treatment Plant (2.6 MLD capacity) which is under construction must be completed within a stipulated time.

2. Respondents are directed to ensure that no untreated water/ sewage water/solid waste, be discharged into the waterbodies and in case it is found that waste water / garbage are being discharge into the waterbodies, the necessary legal action as well as calculation and realization of environmental compensation in accordance with the parameter laid down by the Principal Bench of this Tribunal must be realized, according to law.

3. The illegal encroachment on the waterbodies as narrated in para 1 & 2 of the action taken and recommended at Para 2 in the clause of the recommendation must be acted upon and Collector, Narsingpur is directed to ensure the removal of the



unlawful encroachment from the public land/waterbodies in accordance with the law within a time frame, say within six months.

4. The State Pollution Control Board, M.P. is directed to proceed with in accordance of law to comply point number 3 of report with regard earlier Action Taken by the Authorities and realization of environmental compensation.”

2. **IN REGARD TO DIRECTION NO. 1 :-** It is most humbly submitted that for the construction of Sewage Treatment Plant (In Short 'STP') in Nagar Parishad, Village and Tehsil Saikheda, District Narsinghpur (M.P.), MP Urban Development Company Ltd. (In short 'MPUDCL') has invited NIT which was executed and the tender was allotted to M/s Engineering Professional Company Pvt Ltd and M/s South Gujrat Company Pvt. Ltd. (JV) on 10/07/2018 the Project Management Consultant was also employed by MPUDCL for better supervision and verification of the work quality. The initial 27 months period provided to the project proponent for construction of STP has already expired on 02/12/2020 during the said period the construction of STP could not be completed by the project proponent therefore, further extension was granted to the project proponent, the present physical progress is 90% work is already completed and the remaining work is likely to be completed by 30/09/2023.

3. **IN REGARD TO DIRECTION NO. 2 :-**The outlet drains whereby the domestic sewage was flowing and mixing into the pond are now diverted to another direction so that there is no possibility of untreated domestic sewage flowing directly towards the pond.

The sewage network has already laid for trapping the untreated sewage flowing towards the pond which will be operational after commissioning of the Sewage Treatment Plant. The Nagar Parishad Saikheda has also resolved by passing a resolution for installation of the floating fountains in the pond which will increase the level of dissolved oxygen concentration in the water which will increase the water quality of the pond.

4. **IN REGARD TO DIRECTION NO. 3 :-** As far as the direction pertaining to the illegal encroachment on the subjective water body is concerned the team headed by the Sub-Divisional Officer (Revenue) along with the Tehsildar Saikheda and SHO Saikheda personally visited the site in question, at present due to the rainy season the subjective pond is almost touching the full tank level therefore, the JCB could not enter inside the submerged area and in absence of the approach of JCB, through manual labour, some of the encroachment were removed during the encroachment removal drive the representative of Swami Narhariyanand Jinodhar Samiti, Saikheda, Public representatives and encroachers were present. The encroachers undertook in presence of Applicant Samiti to remove the encroachments within a period of two months and in support of their undertaking the encroachers have also executed a panchnama and the details of the proceeding which are part and parcel of the report prepared by the Tehsildar, Saikheda. The copy of the report of Tehsildar dated 01/08/2023 is marked and filed herewith as **ANNEXURE R-3/1**

5. **IN REGARD TO DIRECTION NO. 4 :-**As the MPUDCL and the encroachers have already given undertaking for the completion of the project and the removal of the encroachment within the period of two months with abundant precaution three months period may kindly be provided for the commissioning of STP and removal of the encroachment, thus, the Nagar Parishad Saikheda and the State Government authorities may kindly be exempted from levying any environmental compensation. The copy of the report dated 02/08/2023 and photographs depicting the present status of the subjective site are marked and filed herewith as **ANNEXURE R-3/2**

6. In view of the judicial and factual matrix of the matter, the compliance report may kindly be taken on record.

7. Affidavits in support are filed herewith.



Place: BHOPAL

(SACHIN K. VERMA ADV)

Date: 04/08/2023

COUNSEL FOR RESPONDENTS NO. 2 & 3

4

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

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IN THE MATTER OF:

APPLICANT:

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//VERSUS//

RESPONDENTS:

State of MP. & Ors.

AFFIDAVIT

I, Rajendra Kumar Sharma, Aged about 58 years, S/o Shri Nitya Gopal Sharma, posted as Chief Municipal Officer, O/o Nagar Parishad Sainkheda, Narsinghpur (M.P.), do hereby state on oath and solemnly affirm as under:-

1. That, I am Respondent No. 3 in the present matter and OIC on behalf of Respondent No. 2 and as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That the accompanying reply/compliance report has been drafted as per my instructions and also explained to me.
3. That the contents of para 1 to end of accompanying reply/compliance report are true to my knowledge based upon official records and the legal averments made therein are true on the legal advice received and believed to be true.

DEPONENT

Sh. Rajendra Kumar Sharma

VERIFICATION

Shri Nitya Gopal Sharma (C.M.O.)

Sainkheda, District Narsinghpur (M.P.)

आज दिनांक 04/08/23, above described deponent do hereby verify that the content of para 1 to 3 of the affidavit are true to my personal knowledge and belief.

श्री. Harshita Tezwan (Adv.)
शपथ ग्रहिता को सहचयना

Verified and signed on this 04 day of 08 2023 at Bhopal (M.P)

विजय सिटोके
शपथ आयुक्त, भोपाल
प्रमाणित किया जाता है कि
शपथ ग्रहिता को मेरे समक्ष
शपथ-पत्र सुनाया, समझाया
गया। उसने सही समझकर
हस्ताक्षर-अंगूठा मेरे समक्ष
अंकित किया।
04/08/23

IDENTIFIED BY ME

DEPONENT

विजय सिटोके
शपथ आयुक्त, भोपाल

(5)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH AT BHOPAL
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//VERSUS//

RESPONDENTS:

State of MP. & Ors.

AFFIDAVIT

I, Akash Dahare, S/o Shri G.L. Dahare Aged about 32 years, posted as Nayab Tehsildar Tehsil Saikheda, O/o Tehsildar Office Saikheda, Tehsil Saikheda (M.P.), do hereby state on oath and solemnly affirm as under:-

1. That, I am the Nayab Tehsildar, Tehsil Saikheda and as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That the accompanying reply/compliance report has been drafted as per my instructions and also explained to me.
3. That the contents of para 1 to end of accompanying reply/compliance report are true to my knowledge based upon official records and the legal averments made therein are true on the legal advice received and believed to be true.

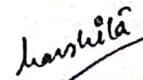

DEPONENT

VERIFICATION

Sr Akash Dahare (Nayab Tehsildar)
I, above described deponent do hereby verify that the content of para 1 to
Sr G.L. Dahare, Nayab Tehsildar (M.P.)
Tehsil Saikheda, O/o of the affidavit are true to my personal knowledge and belief.
आज दिनांक 02/08/23
को मेरे समक्ष शपथ ग्रहण करी
श्री. Harshita Tezwan (Adv.)
शपथ ग्रहणता को पहचानता।

विजय सिटोके
शपथ आयुक्त, भोपाल
प्रमाणित किया जाता है कि
शपथ-ग्रहणता को मेरे समक्ष
शपथ-पत्र सुनाया, समझाया
गया। उसने सही समझकर
हस्ताक्षर-अंगूठा मेरे समक्ष
अंकित किया।
20/08/23

विजय सिटोके
शपथ आयुक्त, भोपाल


IDENTIFIED BY ME


DEPONENT

कार्यालय तहसीलदार एवं कार्यपालिक दण्डाधिकारी ^②

साईखेडा / देवरी / गाडरवारा-2 तहसील साईखेडा

प्र0कमांक / 581 / प्र0तह0 / 2023

साईखेडा दिनांक: - 01 / 08 / 2023

प्रति,

माननीय राष्ट्रीय हरित प्राधिकरण (NGT)
केन्द्रीय शाखा, भोपाल

विषय: - नरहरियानंद तालाब साईखेडा में अतिक्रमण प्रकरणों के संबंध में।

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उपरोक्त विषयांतर्गत लेख हैं कि, नरहरियानंद तालाब मौजा साईखेडा प0ह0नं0 09 रा0नि0मं0 साईखेडा स्थित भूमि ख0नं0 456, 457, 458/1 कुल रकवा 6.777 हे0 भूमि शासकीय तालाब मद में दर्ज हैं। आज दिनांक 01/08/2023 को अनुविभागीय अधिकारी महोदय राजस्व गाडरवारा की अध्यक्षता, तहसीलदार साईखेडा, थाना प्रभारी साईखेडा की टीम मौके पर उपस्थित हुए। वर्तमान में वर्षाकाल में नरहरियानंद तालाब पूर्णतः जल से भरा होने के कारण जे.सी.बी. वाहन अंदर प्रवेश न कर पाने के कारण मानवीय बल के माध्यम से अतिक्रमण हटाने की कार्यवाही की गई। जिसमें स्वामी नरहरियानंद जीणोध्द्वार समिति साईखेडा एवं सभी जनप्रतिनिधियों एवं अतिक्रमणकर्ताओं की उपस्थिति में अतिक्रमण तोड़े जाने की कार्यवाही प्रारंभ की गई। कार्यवाही के दौरान सभी निवासियों के द्वारा बरसात के मौसम को देखते हुए तथा म.प्र. शासन राजस्व विभाग मंत्रालय वल्लभ भवन भोपाल के निर्देश पत्र क्रमांक 906/2023/7/सा-2 भोपाल दिनांक 23/06/2023 का भी हवाला देकर निवेदन किया है कि, सभी आवासीय घरों वर्षाकाल को देखते हुए मानवीयता के पहलू को ध्यान में रखते हुए वर्तमान में अतिक्रमण न हटाये जायें। सभी अतिक्रमणकर्ता एवं नरहरियानंद जीणोध्द्वार समिति साईखेडा की उपस्थिति में आपसी सहमति से निर्धारित अवधि दो माह में अतिक्रमण क्षेत्र स्वयं तोड़ने की हामी भरी है एवं कार्यवाही विवरण में भी सभी अतिक्रमणकर्ताओं के द्वारा अतिक्रमण हटाने के सहमति हस्ताक्षर किये हैं।

अतः उक्त जानकारी आपकी सादर प्रेषित है।

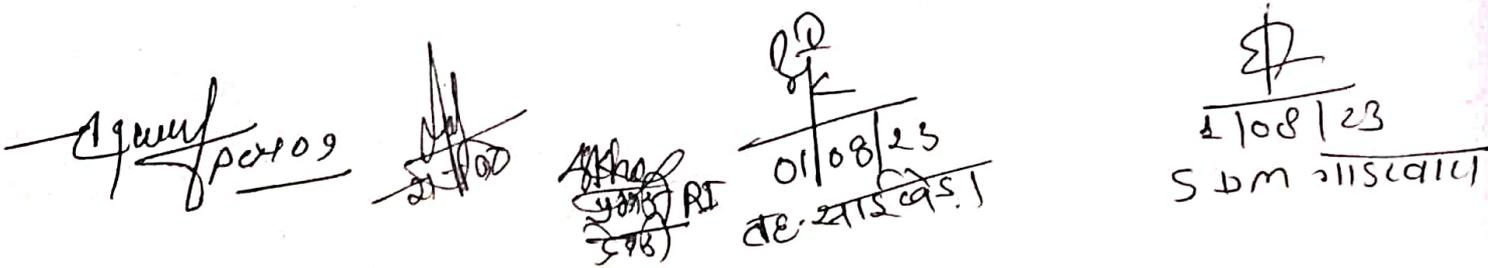
संलग्न: - पंचनामा, कार्यवाही विवरण।

- म.प्र. शासन राजस्व विभाग वल्लभ भवन भोपाल का पत्र।

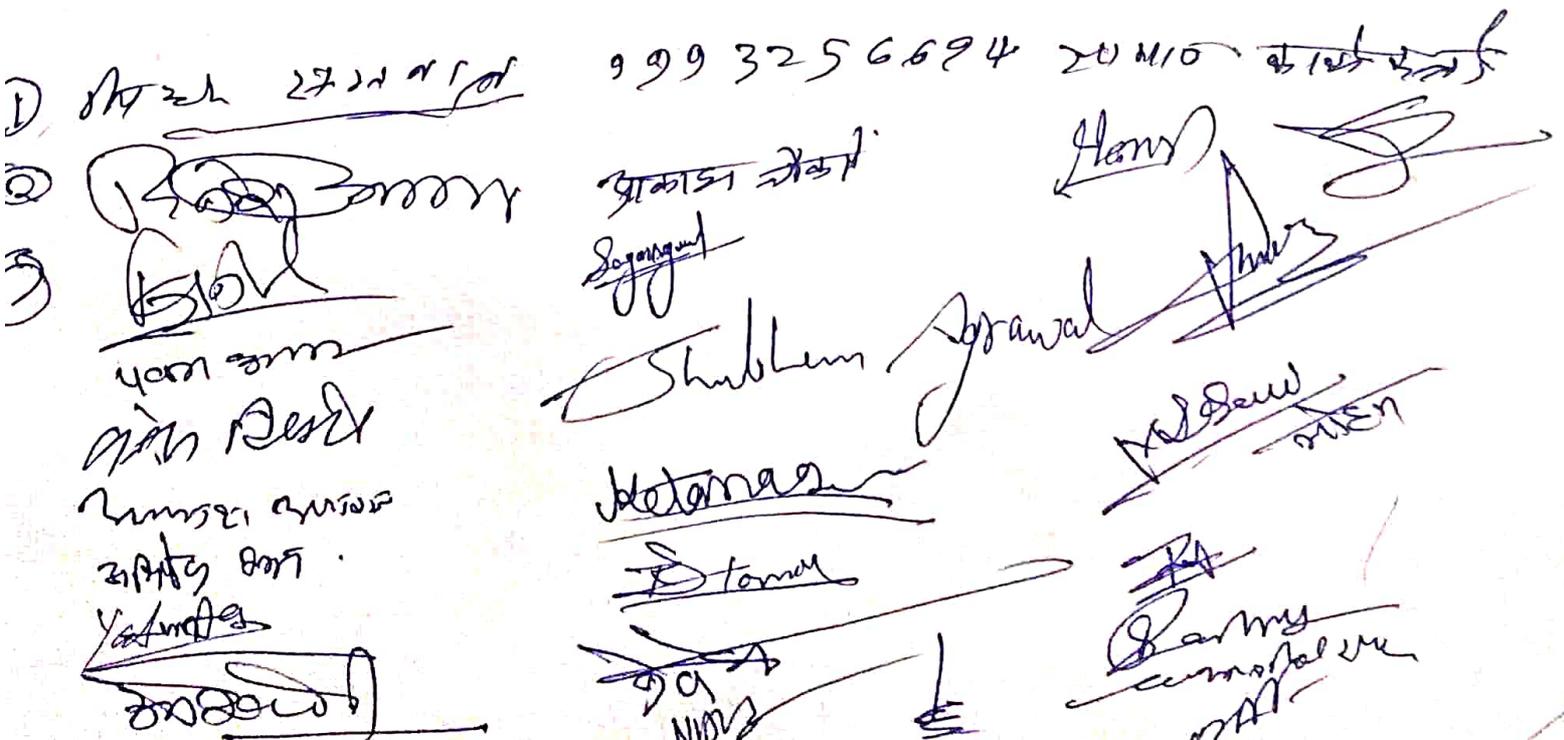

तहसीलदार
साईखेडा

-:कार्यवाही विवरण:-

माननीय राष्ट्रीय प्राधिकरण न्यायालय के आदेश दिनांक 31/08/2021 के परिपालन में अनुविभागीय अधिकारी महोदय राजस्व गाडरवारा की अध्यक्षता एवं नगरपालिका अध्यक्ष, तहसीलदार साईंखेडा, थाना प्रभारी साईंखेडा की टीम के मौके पर उपस्थित हुए। जिसमें स्वामी नरहरियांनद जीणोद्धार समिति साईंखेडा एवं सभी जन प्रतिनिधियों की उपस्थिति में अतिक्रमण तोड़े जाने की कार्यवाही की गई। जिसके पश्चात् सभी लोगों के द्वारा बरसात के मौसम को देखते हुए आग्रह किया है एवं शासन के भी निर्देश हैं कि, बरसात के मौसम में किसी भी प्रकार की भवन, आवास आदि न तोड़े जाये। हम स्वयं निर्धारित अवधि में जितना भी अतिक्रमण में आ रहा है स्वयं तोड़ लेंगे एवं शासन, प्रशासन का सहयोग करेंगे। सभी तथ्यों को ध्यान में रखते हुए आम सहमति के आधार पर आज दिनांक...1/08/23 को अतिक्रमण तोड़ा गया। (जिल्ला पंचनाम) पृथक से लिखा है


 A collection of handwritten signatures and dates. On the left, a signature is followed by '21/08'. In the center, a signature is followed by '01/08/23' and 'तह. साईंखेडा'. On the right, a signature is followed by '1/08/23' and 'S.M गाडरवारा'.

सभी की सहमति से 2 माह का समय दत्तिका तोड़े जाने हेतु किया गया।
सहमतिकर्ता एवं नाशिकों के हस्ताक्षर


 A list of names and signatures. On the left, there are several names: '1) श्री 27/08/2021', '2) श्री', '3) श्री', '4) श्री', '5) श्री', '6) श्री', '7) श्री', '8) श्री', '9) श्री', '10) श्री'. In the center, there are names: '999 325 6694 20/11/0', 'श्री', 'Shubham Jyawal', 'Metanar', 'D. Kumar', 'N. Kumar'. On the right, there are names: '20/11/0', 'श्री', 'Shri', 'Shri', 'Shri', 'Shri', 'Shri', 'Shri', 'Shri', 'Shri'.

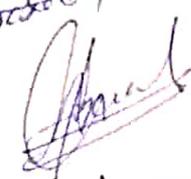
पंचनामा

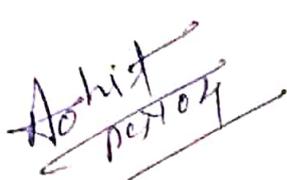
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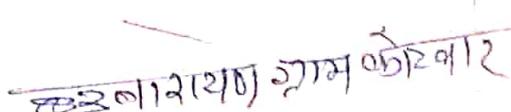
पंचनामा लिखा आज दि. 01/08/2023 को नगर पंचायत साईखेड़ा में मान्यनीय एन.जी.टी. के आदेश सौदा साईखेड़ा प.ह.न.०९ स्थित रकबा 456-457-458/1 रकबा 6.777 हे पानी तालाब मड पर अतिक्रमित रकबा 0.957 हे पर से एम.डी.एम महोदय, तहसीलदार महोदय, नगर परिषद स.नि. व स.नि.कोष परवारी कोरवा व स.प. गणमान्य नगरिकों के समक्ष अतिक्रमण हटाने की कार्यवाही प्रारम्भ की गयी: -

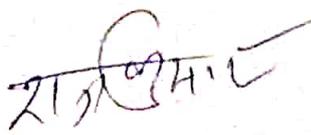
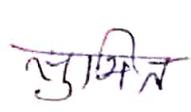
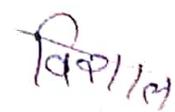
- ① श्री मतिराज कुम्भारी सौदा
- ② श्री वसंत अग्रवाल और पुरुषोत्तम
- ③ श्री दिनेश और अग्रवाल और श्री अजय
- ④ अंबल अग्रवाल सौदा

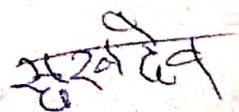
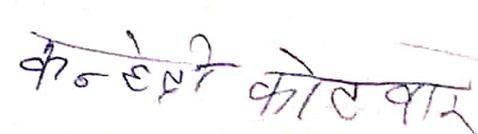
आज दिनों को उपरोक्त अतिक्रमणकारियों का अतिक्रमण हटाने के लिये अतिक्रमण हटाने की कार्यवाही प्रारम्भ की गयी।




 Anand Anand Anand
 गोपाल गोपाल शिवम



 Anand Anand
 कन्हैया राम राम केरवार




 Anand Anand Anand
 सुधीर विक्रम



 Anand Anand
 कन्हैया कोरवार

9

मध्यप्रदेश शासन
राजस्व विभाग

मंत्रालय, चन्दाभू-अभिन, भोपाल

क्र.सं.	नाम	कार्य
मंत्रालय चन्दाभू-अभिन (म.प्र.)		
लाभदाता.....	F.C.R.	
संस्थापक.....		12 जून 2023
दिनांक.....	26 JUN 2023	
अधीक्षक		चन्दाभू

23/06/2023

क्रमांक 906/2023/सात/शा-2

प्रति

चन्दाभू
जिला- (समस्त)
मध्यप्रदेश।

विषय- नजूल भूमि पर वर्षाकाल में अतिक्रमण न हटाये जाने संबंधी जापन के संबंध में।
संदर्भ- मध्यप्रदेश शासन, भू-परिमाण तथा चन्दाचरत विभाग का जापन क्रमांक 22-27-8-76 दिनांक 1.9.76

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विषयांतर्गत अनुरोध है कि वर्षाकाल में नजूल भूमि पर निर्मित आवासीय स्वरूप के अतिक्रमणों को न हटाये जाने तथा गुमटियाँ, ठेले और व्यावसायिक अस्थाई अतिक्रमण भी वैकल्पिक स्थान उपलब्ध कराये जाने तक न हटाया जावे, संबंधी निर्देशों का पालन सुनिश्चित किया जाये।

संलग्न- संदर्भित जापन।

(चन्द्रशेखर वालिम्वे)

अपर सचिव,

म.प्र. शासन, राजस्व विभाग

7/7/23
26/06



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कार्यालय नगर परिषद साईखेडा जिला नरसिंहपुर

प्रक्रमांक 1138/न.प.साई./2023

साईखेडा दिनांक:- 02/08/2023

प्रति,

माननीय राष्ट्रीय हरित प्राधिकरण (NGT)
केन्द्रीय शाखा, भोपाल

विषय:-नरहरियानंद तालाब साईखेडा के प्रकरण क्रमांक OA NO. 23/2021(CZ) के संबंध में।

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उपरोक्त विषयांतर्गत उल्लेख हैं कि, नरहरियानंद तालाब साईखेडा के प्रकरण क्रमांक OA NO. 23/2021(CZ) के संबंध में दिनांक 01/08/2023 को तहसील कार्यालय सभाग्रह में अनुविभागीय अधिकारी महोदया राजस्व गाडरवारा, तहसीलदार महोदय साईखेडा, थाना प्रभारी साईखेडा, नगर परिषद साईखेडा एवं अतिक्रमकर्ता, जनप्रतिनिधियों की उपस्थिति में अतिक्रमण से संबंधित वार्तालाप की गई। जिसमें सभी अतिक्रमणकर्ताओं के द्वारा आग्रह किया है कि बरसात के मौसम को देखते हुए अतिक्रमण हटाने की अवधि दो माह मांगी गई है। वर्तमान में तालाब जल से भरा होने के कारण जे.सी.बी. मानवीय बल के न पहुँचने के कारण निर्धारित समयावधि में अतिक्रमणकर्ताओं के द्वारा अपना अतिक्रमण स्वयं हटा लेंगे ऐसा कार्यवाही विवरण में सहमतिपूर्वक हस्ताक्षर किये। छोटे-छोटे अतिक्रमण अतिक्रमणकर्ताओं के द्वारा हटाने की कार्यवाही की गई। आपके आदेश के परिपालन अन्य जानकारी बिन्दुवार निम्नानुसार हैं :-

1. तालाब की तरफ जाने वाली दो नालियाँ जो कि पूर्व में तालाब से मिलती थी उनकी दिशा बदलकर अन्यत्र कर दिया गया है। जिससे की तालाब में इन नालियों के द्वारा जाने वाले गंदे पानी को रोक दिया गया है।
2. तालाब की भूमि से लगे हुए रहवासी मकानों के पीछे घरों से लगी हुई सीवरेज की पाईप लाइन डाल दी गई है जिससे कि घरों का गंदा पानी तालाब में जाना बंद हो चुका है।
3. आपके आदेश के क्रम में तालाब में फ्लोटिंग फाउंटेन लगाने हेतु परिषद् द्वारा प्रस्ताव स्वीकृत कर दिया गया है। जिसको तालाब में लगाने का कार्य दो माह में पूर्ण कर लिया जावेगा जिससे कि तालाब के पानी की शुद्धता बढ़ाई जा सकेगी।
4. उक्त नालियाँ डायवर्ट कर दी गयी है जो कि अब तालाब में नहीं मिलती एवं संबंधित नालियों के पानी को साफ रखने हेतु दवा का छिडकाव किया जाता है।

अतः आपके द्वारा चाही गई उक्त जानकारी आपकी ओर सादर प्रेषित है।

संलग्न:-परिवर्तित की गई नालियों एवं रोके गये गंदे पानी की छायाप्रति।

मुख्य नगर पालिका अधिकारी
नगर परिषद साईखेडा

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